

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. MASHROOR ALAM KHAN

Criminal Appeal No(s). 1721/2025

VIJAY

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 12771/2025 - EXEMPTION FROM FILING O.T.

WITH

CrI.A. No. 4531/2025 (II)

MR.

FOR GRANT OF BAIL ON IA 222751/2025

IA No. 222751/2025 - GRANT OF BAIL

Date : 29-10-2025 These matters were called on for hearing today.

For Appellant(s) : Mr. Md. Farman, AOR
Mr. Mohit Chaudhary, AOR

For Respondent(s) :
Mr. Ankit Goel, AOR
Mr. Mayank Tiwari, Adv.
Mr. Abhi Garg, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In both the matters numbered above, sole respondent is duly represented.

Counter affidavit, if any be filed in the meantime.

Photocopy of original records of High Court and Trial Court have been received in CrI. A. No. 4531/2025.

Let soft copy of the same be provided to the Ld. counsel for the parties.

The matter be processed for listing before the Hon'ble Court, under the rules.

MASHROOR ALAM KHAN
Registrar

MG